

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20457 of 2017

(Arising out of Order-in-Appeal No.MLR-EXCUS-000-APP-073-16-17
dated 03.01.2017 passed by the Commissioner of Central
Excise(Appeals), Mysore)

**M/s. Mangalore Refinery and
Petrochemicals Limited,**
Kuthethoor, Via Katipalla,
Mangalore.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs & Service Tax,**
S1 & S2, Vinaya Marga,
Siddartha Nagar, Mysore – 570 011.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Murali Kanipakkam, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20955/2026

DATE OF HEARING: 07.08.2026

DATE OF DECISION: 07.08.2026

PER : P.A. AUGUSTIAN

None for the appellant. Learned AR for the Revenue submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. Learned AR for the Revenue has no

objection. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...